

मामले को सेंट्रल गवर्नमेंट को गंभीरता से लेना चाहिए। ...**(व्यवधान)**... वहां की सरकार को बर्खास्त करना चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay; okay. ...*(Interruptions)*... Special Mentions. ...*(Interruptions)*... Special Mentions. ...*(Interruptions)*... Now, Shri Mansukh Lal Mandaviya. ...*(Interruptions)*... Special Mentions. ...*(Interruptions)*... Shri Mandaviya. ...*(Interruptions)*... Mr. Mandaviya, please lay on the table. ...*(Interruptions)*... Lay on the Table. ...*(Interruptions)*... Lay on the Table. Okay, laid. ...*(Interruptions)*...

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### SPECIAL MENTIONS

#### **Demand for live telecast of the proceedings of the Supreme Court and High Courts in the country**

**श्री मनसुख एल. मांडविया** (गुजरात): माननीय उपसभापति महोदय, हमारे देश की जनसंख्या में काफी तेजी से बढ़ोत्तरी हो रही है। जनसमुदाय में शिक्षा का स्तर भी ऊंचा उठ रहा है। इलेक्ट्रॉनिक और प्रिंट मीडिया का भी जनसमुदाय पर प्रभाव पड़ रहा है, जिससे न्यायिक प्रक्रिया में लोगों की दिलचस्पी बढ़ती जा रही है।

महोदय, कई विकसित देशों में न्यायिक प्रक्रिया का जीवंत प्रसारण टी.वी. पर किया जाता है। अतः भारत सरकार से मेरा विनम्र निवेदन है कि भारत में भी माननीय उच्चतम न्यायालय एवं उच्च न्यायालय की महत्वपूर्ण गतिविधियों का राज्य सभा और लोक सभा की तर्ज पर दूरदर्शन के माध्यम से जीवंत प्रसारण किया जाना चाहिए, जिससे हमारी न्यायिक प्रक्रिया में होने वाले अनावश्यक विलंब को रोका जा सके एवं न्यायिक प्रक्रिया में और अधिक ईमानदारी और पारदर्शिता आ सके।

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai. ...*(Interruptions)*... Shri Husain Dalwai. ...*(Interruptions)*... Mr. Dalwai, you are here. ...*(Interruptions)*... If you do not lay, then, your chance will be gone. ...*(Interruptions)*... I am calling your Special Mention. ...*(Interruptions)*... If you are not making your Special Mention, then, your chance will be gone. ...*(Interruptions)*... Dr. V. Maitreya. ...*(Interruptions)*... Please lay on the Table. ...*(Interruptions)*...

#### **Demand to restore the centrally sponsored scheme to release funds for modernization of police forces in Tamil Nadu**

**DR. V. MAITREYAN** (Tamil Nadu): Mr. Deputy Chairman, Sir, the Tamil Nadu Police is one of the most professional and efficient Police Forces in the country. Because of the constant vigil maintained by the Police Force, the State has a stellar record in maintaining law and order and in effectively combating threats to internal security. The previous UPA Government had approved an estimated allocation of ₹12,379.30 crores for

[Dr. V. Maitreyan]

the scheme of Modernisation of State Police Force in the country, for the five year period from 2012-2013 to 2016-2017. This is woefully inadequate for the needs of all the Police Forces in the entire country. Tamil Nadu Government had already projected that Tamil Nadu itself would require around ₹10,000 crores in the next few years for Modernisation of the Police Force. In this situation, it is disappointing to note that the scheme for Modernization of the Police Force has been delinked from Central Assistance in the Union Budget 2015-16. This decision is not in line with the importance the Centre attaches to Security related issues. The Hon'ble Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma has sought substantial Central funding to support the State's effort to create a world class, modern and efficient Police Force. As Tamil Nadu Government has to spend a phenomenal amount regularly for relief and rehabilitation works related to vagaries of nature like rains, floods, cyclones as also drought, the need for sufficient central funds for Modernization of Police Force is inevitable. Therefore, I appeal to the Government to reinstate the Modernization of the Police Force scheme as a fully Centrally-sponsored Scheme and release funds under the scheme to Tamil Nadu at the earliest.

**Demand for adequate funding of specific projects of Tamil Nadu  
from the funds allocated to NITI Ayog**

SHRI T. RATHI NAVEL (Tamil Nadu): Sir, the Fourteenth Finance Commission has recommended a substantial enhancement in the share of the States in the divisible pool of Central taxes from 32% to 42%. Though this increase in tax devolution from the Centre to the States is a welcome measure, unfortunately, Tamil Nadu has been singled out for the sharpest reduction in its share in the divisible pool of taxes.

As against 4.969% share in the divisible pool of Central taxes recommended by the 13th Finance Commission, Tamil Nadu's share has come down to 4.023% in the Fourteenth Finance Commission's recommendations. The unbalanced formula adopted by the Fourteenth Finance Commission has affected Tamil Nadu most adversely. The reduction in the *inter se* share of Tamil Nadu of 19.14 per cent represents the biggest loss in share amongst all States. Tamil Nadu has been doubly penalized for its prudent fiscal management as it has not received revenue deficit grants. The loss to Tamil Nadu due to the reduction in its share in the divisible pool and the discontinuance of special purpose and State-specific grants is estimated at ₹ 6,000 crores per annum. The hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma, has impressed upon the Centre on several occasions that in Centrally Sponsored Schemes, the States' share should be limited to a maximum of 25 per cent of the scheme-cost in order to ensure that the States' own expenditure priorities are not distorted.

As Tamil Nadu has a ready shelf of large projects including the Comprehensive Special Package for Diversification of Fisheries, Desalination Projects and Viability Gap Funding for the Chennai Monorail Project, as also several other projects under the